

ITEM NO.37

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2806-2807/2022

(Arising out of impugned final judgment and order dated 11-03-2022 in WPCRL No. 1808/2021 11-03-2022 in CRLMC No. 2442/2021 passed by the High Court Of Delhi At New Delhi)

ABHISHEK BANERJEE &amp; ANR.ETC.

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT  
IA No. 125334/2023 - CLARIFICATION/DIRECTION

Respondent(s)

WITH

SLP(Cr1) No. 183/2022 (II-B)

SLP(C) No. 19275-19276/2018 (XII)

W.P.(Cr1.) No. 103/2023 (X)

Date : 28-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.  
Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Vikram Chaudhury, Sr. Adv.  
Ms. Vandana Sehgal, AOR  
Mr. Avreen Sekhon, Adv.  
Mr. Rishi Sehgal, Adv.  
Mr. Varun Varma, Adv.  
Mr. Hitesh Kumar Sharma, Adv.

Mr. Kapil Sibal, Sr. Adv.  
Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Siddharth Aggarwal, Sr. Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Adit Pujari, Adv.  
Ms. Rupali Samuel, Adv.  
Ms. Arshiya Ghose, Adv.  
Mr. Vishwajeet Singh Bhati, Adv.  
Ms. Priyansha Sharma, Adv.  
Mr. Divyansh Tiwari, Adv.

Ms. Diksha Dadu, Adv.  
Mr. Sunil Fernandes, AOR

Mr. Mukesh Kumar Maroria, AOR

Mrs. Shally Bhasin, AOR

For Respondent(s) Mr. S.V. Raju, A.S.G.  
Mr. A.K. Panda, Sr. Adv.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Rajat Nair, Adv.  
Ms. Nisha Bagchi, Adv.  
Mr. Harish Pandey, Adv.  
Mr. Guntur Pramod Kumar, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Zoheb Hussain, Adv.  
A. Thanvi, Adv.

Mr. Sidharth Aggarwal, Sr. Adv.  
Mr. Adith Nair, Adv.  
Mr. Vikas Mehta, AOR  
Mr. Srisatya Mohanty, Adv.  
Mr. Rish Ram Pal, Adv.

Ms. Astha Sharma, AOR  
Mr. Nipun Saxena, Adv.  
Mr. Srisatya Mohanty, Adv.  
Ms. Anju Thomas, Adv.  
Mr. Sanjeev Kaushik, Adv.  
Ms. Mantika Haryani, Adv.  
Mr. Shreyas Awasthi, Adv.  
Mr. Himanshu Chakravarty, Adv.  
Ms. Ripul Swati Kumari, Adv.  
Mr. Bhanu Mishra, Adv.  
Ms. Muskan Surana, Adv.  
Mr. Saransh Bhardwaj, Adv.

UPON hearing the counsel the Court made the following  
O R D E R  
IA No. 125334/2023 - CLARIFICATION/DIRECTION

Learned ASG states that permission have been granted from time to time for travel abroad.

The fact, however, remains that as a consequence of Lookout Circular, despite intimation in advance given by the petitioners, they were stopped at the airport.

Learned ASG in his usual fairness states that if the petitioners inform one week in advance before travelling abroad, necessary orders will be issued.

In any case, the Lookout Circular shall stand withdrawn.

The application stands disposed of.

REST OF THE MATTERS

Leave granted.

Counter affidavits be filed if not already filed within six weeks.

Rejoinder be filed within two weeks thereafter.  
List for directions in the Miscellaneous Matters after the pleadings in complete to give a date of hearing.

Interim order(s) to continue.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)